

| Sl. No. | Recommendations | Action Taken |
|---------|-----------------|--|
| | | these locations were carried out through CRA. In the ongoing KMS <i>i.e.</i> 2018-19 these CRAs have been shifted to bigger centers and rice acceptance is being carried out through CRA. |

Wastage of foodgrains

73. SHRI DEREK O' BRIEN: Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether Government is aware that in 2016-17 alone, more than 8600 tonnes of foodgrains were wasted;
- (b) if so, the details of foodgrains wasted during 2017-18 and 2018-19;
- (c) the details of measures that have been taken by Government to address the wastage of foodgrains; and
- (d) if no measures have been taken then the reasons therefor?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) Food Corporation of India handled (offtake) a quantity of 473.31 Lakh tonnes of foodgrains during the year 2016-17 excluding Decentralized Procurement (DCP) stocks. During such handling of huge quantity of stocks, a very minimal quantity of 0.09 Lakh tonnes (0.02%) got damaged due to rain, flood, cyclone, transit, negligence etc.

(b) The quantum of foodgrains which got damaged in godowns of Food Corporation in India (FCI) during 2017-18 and 2018-19 is as under:—

| Year | Quantity of damaged foodgrains (In Lakh Tonnes) |
|---------|---|
| 2017-18 | 0.027 |
| 2018-19 | 0.05 |

(c) Measures/steps taken by the Government to avoid wastage/damage of foodgrains are given in the Statement (*See* below).

(d) Does not arise in view of (c) above.

Statement

Measures taken by the government to avoid wastage/damage of foodgrains

The following steps are taken to prevent damage of foodgrains:—

- (i) All godowns are constructed as per specifications.
- (ii) Foodgrains are stored by adopting proper scientific code of storage practices.
- (iii) Dunnage materials such as wooden crates, bamboo mats, polythene sheets are used to check migration of moisture from the floor to the foodgrains.
- (iv) Fumigation covers, nylon ropes, nets and insecticides for control of stored grain insect pests are provided in all the godowns.
- (v) Prophylactic (spraying of insecticides) and curative treatments (fumigation) are carried out regularly and timely in godowns for the control of stored grain insect pests.
- (vi) Effective rat control measures, both in covered godowns as well as in CAP storage are taken.
- (vii) Foodgrains in ‘Cover and Plinth’ (CAP) storage are stored on elevated plinths and wooden crates are used as dunnage material. Stacks are properly covered with specifically fabricated low-density black polythene water - proof covers and tied with nylon ropes/nets.
- (viii) Regular periodic inspections of the stocks/godowns are undertaken by qualified and trained staff and all senior officers. The health of the foodgrains is monitored at regular intervals by a system of checks and super checks at different levels. Following Checks and Super checks are conducted in the godowns by FCI to ensure proper preservation of foodgrains in the storage.
 - a. Fortnightly inspection of stocks on 100% basis by Technical Assistant.
 - b. Monthly inspection by Manager (QC)
 - c. Quarterly inspection by AGM (QC)

d. Super Checks by Regional, Zonal and FCI Hqrs. Squads.

- (ix) The principle of “First in First Out” (FIFO) is followed to the extent possible so as to avoid longer storage of foodgrains in godowns.
- (x) Damage Monitoring Cells have been set up at District, Regional and Zonal levels to regularly monitor quality of stocks and reduce damages.
- (xi) Leakage point in the roof of godowns are regularly identified and repaired.
- (xii) Regular cleaning of drainages in the godown premises ensured.
- (xiii) Efforts are made to ensure that there are no seepages inside the godowns.
- (xiv) Efforts are also made to ensure that there is no clogging up of water in the premises of the godowns.
- (xv) Immediate actions are taken to segregate and recondition of the stocks whenever it gets affected.

Timely payment to sugarcane growing farmers

†74. CH. SUKHRAMSINGH YADAV:

SHRI VISHAMBHAR PRASAD NISHAD:

SHRIMATI CHHAYA VERMA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) the details of outstanding amount to be paid by sugar mills to sugarcane growing farmers for current year and during last three years, year-wise and State-wise;
- (b) whether it is a fact that the amount due to sugarcane growing farmers is not being paid by sugar mills year-by-year whereby the outstanding amount is increasing; and
- (c) the details of steps taken by the Ministry in view of the non-payment of dues in time to the sugarcane-growing farmers by sugar mills and the result thereof?

THE MINISTER OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (SHRI RAMVILAS PASWAN): (a) As per information received from respective states, the State wise dues of sugarcane-growing farmers during the last three sugar seasons and current sugar season, as on 18.06.2019 is given in the Statement (*See below*).

†Original notice of the question was received in Hindi.